



2026:AHC:17319

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 42224 of 2025

Shiv Singh

.....Petitioner(s)

Versus

State Of U.P. And 33 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that for compliance of the order dated 04.08.2022 passed by the respondent No.3/Sub Divisional Officer, Kirawali District Agra, an application has been filed by the petitioner for its compliance on 03.10.2025 before the respondent No.3, copy of the same has been appended as Annexure No.6 to the writ petition. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.

2. Learned Standing Counsel argued that in case, the petitioner will file fresh application, the respondent No.3 will pass appropriate order in the matter expeditiously.

3. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit fresh application ventilating all his grievances along with certified copy of this order within a period of two weeks from today before the respondent No.3/Sub Divisional Magistrate, Kirawali

District Agra,. In case, the petitioner does so, the respondent No.3 will pass appropriate orders and comply its own order dated 04.08.2022 in the matter within two months thereafter strictly in accordance with law.

(Prakash Padia,J.)

January 22, 2026
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